36 months under Foreign Direct Investment (FDI) route and generating employment to at least 20 resident Indians in every financial year. PRS is granted for a period of 10 years with multiple entry which can be extended for another 10 years.

- (v) Permitting extension of Business visas within India up to 10 years as against5 years permitted earlier.
- (vi) Revising the period for achieving the gross sales/turnover target of ₹1 crore per annum from 2 years to 4 years in respect of foreigners coming to establish an industrial/ business venture.
- (e) and (f) As per the revised procedure introduced by the Government in November, 2018, a foreigner suffering from a minor medical condition which needs only OPD (Out Patient Department) consultation/ treatment may take treatment at any hospital/ treatment centre on his/her primary visa including Business visa. Further, a foreign national who is already in India on any type of visa (including Business visa) is now allowed to take indoor treatment (other than for treatment of diseases which require organ transplant) in hospital/ treatment centres etc. up to a maximum period of 180 days without having to convert the primary visa into Medical Visa. The indoor medical treatment may also cover treatment for diseases which the foreigner may have been suffering from even before his/her entry into India. Conversion to Medical Visa will be required only if the period of treatment exceeds 180 days or the stay stipulation period, if any, stipulated on the primary visa or the duration of the primary visa, whichever is earlier.

## **Detention camps in Nagaland**

1823. SHRI K.G. KENYE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has constructed detention camps in Nagaland to detain those who don't have documents proving their citizenship under NRC;
- (b) if so, the district-wise details of location and proposed capacity of camps and the expenditure involved;
- (c) whether Government is considering reverifying certain percentage of the population under NRC in districts bordering Bangladesh; and

(d) what are the next steps once the NRC list is finalised, post review appeals by individuals along with a timeline for the same as well?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) No, Sir.

- (b) Question does not arise.
- (c) National Register of Indian Citizens (NRIC) in respect of State of Assam has been recently prepared under the supervision of the Hon'ble Supreme Court. Government of Assam had submitted Interlocutory Application (IA) in the Hon'ble Supreme Court in W.P. (C) No.274/2009 for re-verification of certain population under NRC in the districts bordering Bangladesh. But Hon'ble Court did not grant the prayer.
- (d) Any person, not satisfied with the outcome of decisions of the claims and objections may prefer appeal before a designated Foreigners Tribunal constituted under The Foreigners (Tribunal) Order, 1964, within a period of 120 days from the date of such order, and after the disposal of appeal by the Tribunals, the names shall be included or deleted, as the case may be, in the NRIC of the State of Assam.

## Financing of militants and separatists

1824. SHRI A.K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the financing from across the border for militants and separatists is a cause of concern;
- (b) whether it is also a fact that the separatists also exploit every possible situation to agitate the people; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) Inputs indicate that illegal money is being sent through hawala channels from across the border to finance terror related activities, stone pelting and attack on Security Forces in Jammu and Kashmir. Investigation has revealed that various separatist organisations and activists which are part of Hurriyat have been behind the incidents of stone pelting in Kashmir valley. NIA has chargesheeted 18 persons in the terror funding cases so far.